(a) whether it is a fact that Government is implementing the Dr. Ambedkar Medical Aid Scheme to provide medical treatment to the poor Scheduled Caste families for serious ailments of kidney, heart, liver, brain, cancer and other life threatening diseases;

- (b) if so, the details thereof;
- (c) the present status of the scheme in Tamil Nadu;

(d) whether Government has given advertisements in Tamil news papers of the State to popularize the scheme in Tamil Nadu; and

(e) if so, the details thereof and if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Dr. Ambedkar Foundation (D.A.F.), is operating the Dr. Ambedkar Medical Scheme.

The Scheme is meant to provide medical treatment facility to the patients belonging to Scheduled Caste and Scheduled Tribe communities having an annual family income of less than Rs 1,00,000/- and who are suffering from major ailments which need surgery related to kidney, heart, liver, cancer, brain or any other life threatening disease including knee surgery and spinal surgery.

All Central/State Govt. Hospitals, State Govt. Medical Colleges attached Hospitals, Hospitals recognized by State Govt., Hospitals fully funded by either the State Govt. or Central Govt., all CGHS approved Hospitals, State Govt. Hospitals in District Headquarters where surgery treatment facility of the above diseases is available, are covered under the scheme.

75% of the estimated cost of the treatment is admissible, with a maximum ceiling limit of Rs. 1,00,000/- in each case. Admissible medical aid is paid, directly to the Hospital.

(c) During the years, 2008-09 & 2009-10, (upto 30-11-2009) an amount of Rs. 2.50 lakhs & Rs 1 lakh to five and two patients of Tamil Nadu respectively, have been released for their treatment.

(d) No Sir.

(e) The copies of the scheme were sent to the state governments, including Govt. of Tamil Nadu for giving adequate publicity to the scheme.

Proposals for rehabilitation of disabled people in M.P.

†3181. SHRI RAGHUNANDAN SHARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the proposals have been received from Madhya Pradesh (M.P.) for rehabilitation of disabled people, the names of such proposals;

(b) the total number of proposals received from the State of Madhya Pradesh under the caring and protection project of working children, the name of such proposals; and

[†]Original notice of the question was received in Hindi.

(c) the action taken so far thereon and by when they will be granted acceptance?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes Sir. 40 proposals have been received from the State Government of Madhya Pradesh under Deendayal Disabled Rehabilitation Scheme (DDRS) Proposals received are broadly in the categories of Special Schools for Persons with various Disabilities, Residential Schools and Vocational Training Centres. Proposals under the Scheme of Assistance for purchase/fitting of Aids/Appliances (ADIP) have been received in respect of 30 district mostly for District Disability Rehabilitation Centres, District Red Cross Society and some Non Governmental Organisations.

(b) 9 Proposals has been received in the Ministry of Women and Child Development for districts of Morena, Bhopal, Mandla, Vidisha and Datia (in the State of Madhya Pradesh) to be implemented by various Non Governmental Organisations under the 'Scheme for Welfare of Working Children in Need of Care and Protection.'

(c) Such proposals are processed based on guidelines of the scheme and availability of budgetary resources.

Scholarship scheme for SC and ST students

3182. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details regarding various schemes of scholarships at high school and college level for SC and ST students;

(b) whether there is any limit of income of parents of students for eligibility for above scholarships; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) The details of various schemes of scholarships at high school and college level for SC and ST students, including limit of income of parents/guardians are given in the enclosed Statement.

Statement

Scholarship Scheme for SC and ST students

1. Scheme of Post Matric Scholarships to the Students belonging to Scheduled Castes for Studies in India:

The objective of the scheme is to provide financial assistance to the Scheduled castes students studying at post matriculation or post-secondary stage to enable them to complete their education. The financial assistance includes maintenance allowance, reimbursement of nonrefundable compulsory fee charged by educational institutions, Book Bank facility and other allowances.

Income ceiling:- The scholarship is to be paid to the students whose parent's/guardian's income from all sources does not exceed Rs. 1.00 lakh per annum.